

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
XXXXXX

17

1991

DATE OF DECISION 21.2.1991

A.S.Sunny & Another _____ Applicant (s)

Mr.MR Rajendran Nair _____ Advocate for the Applicant (s)

Versus

The Sub Divisional Officer, Telegraphs, Mavelikkara & 2 others Respondent (s)

Mr.V.A jithnarayan ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

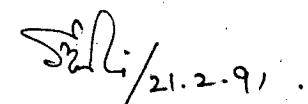
(Mr.S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for the parties, on this application in which the applicants on the basis of their previous casual service rendered from 1984 to 1988 are claiming reengagement and regularisation under the Sub Divisional Officer, Telegraph, Mavelikkara. In earlier similar cases we had directed the applicants to submit a representation to the competent authority alongwith all documentary evidences regarding their previous employment and the respondents to dispose of their representation. In the instant case, a copy of the representation dated 19.6.1989 at Annexure-A1 has not yet been disposed of. The learned counsel for the respondents appeared and indicated that the applicants

had rendered 184/180 days of casual service earlier.

2. In the facts and circumstances, we dispose of the application with the direction to the applicants to file supplementary representations to respondent No.1, enclosing all documentary evidences regarding their previous employment and direct the respondents to dispose of their representations and to grant necessary relief in accordance with law, keeping in view the decision of this Tribunal in OA 202/89 and other cases referred to in ground 'G' of para 5 of the OA within a period of two months from the date of receipt of the representation. The respondents are further directed to make use of such representations and documents as relevant which they may be having in their possession in support of the applicants' contention of previous casual employment.


(A.V.HARIDASAN)
JUDICIAL MEMBER


(S.P.MUKERJI)
VICE CHAIRMAN

21.2.1991